

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1991-92, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1991-92, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

MR. CHAIRMAN: The question is:

"That Clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

MR. CHAIRMAN: The question is:

"That the Schedule stand part of the Bill."

MR. CHAIRMAN: The question is:

*The motion was adopted.*

"The Schedule was added to the Bill."

MR. CHAIRMAN: The question is:

"That Clause 1, the Enacting Formula and the long Title stand part of the Bill."

*The motion was adopted.*

Clause 1, the Enacting Formula and the long Title were added to the Bill."

SHRISHANTARAMPOTDUKHE: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

16.04 hrs.

MANIPUR BUDGET 1992-93 GENERAL  
DISCUSSION DEMANDS FOR ACCOUNT  
(MANIPUR), 1992-93 SUPPLEMENTARY  
DEMANDS FOR GRANTS (MANIPUR),  
1991-92

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): I would request that the House should take up Jammu and Kashmir Appropriation Bill and the Manipur Appropriation Bill together. If we do not pass them today, it might be very difficult to pass them in the Rajya Sabha on the 30th. I have requested the hon. Members on the other side. They have given some cut motions also.

I have assured them that I will organise their meetings with the Ministers concerned and whatever grievances they have, we will try to sort out with them. We have already discussed Manipur while discussing a resolution. I submit that only one Member of Parliament, who is a former Speaker of the Assembly may be allowed to speak—without any exception—for about five minutes and without discussion it may be passed. (Interruptions).

MR. CHAIRMAN: Motions moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account Shown in the third

629 *Manipur Budget, Gen. Discussion; Demands for grants on Account (Manipur),* CHAITRA 7, 1914 (SAKA) 1992-93; and Suppl. 630 *Demands for grants (Manipur), 1991-92*

column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Manipur, on account, for or towards defraying the charges that will come in course of payment during the year ending on the 31st day of March, 1993 in the second column thereof against Demand Nos. 1 to 46.”

Revenue Account and Capital Account Shown in the third column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Manipur, to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1992 in respect of heads of demands entered in the second column thereof against:

“That the Supplementary sums sums not exceeding the amounts on Rev-

Demand Nos. 1 to 33, 36 to 40 and 42 to 45.”

*Demands for Grants on Account (Manipur) for 1992-93 submitted to the Vote of Lok Sabha*

<i>No. and Name of Demand</i>	<i>Amount of Demand for Grant on Account submitted to the of the House</i>	
	<i>Revenue Rs.</i>	<i>Capital Rs.</i>
1. State Legislature	87,20,000	.....
2. Council of Ministers	30,55,000	... .
3. Secretariat	2,49,81,000	.....
4. Land Revenue, Stamps & Registration and District Administration	3,56,14,500	.. ..
5. Finance Department	6,82,20,000	42,46,000
6. Transport	35,12,500	87,50,000
7. Police	17,71,93,500	45,00,000
8. Public Works Department	12,52,83,500	25,16,05,500
9. Information & Publicity	46,28,000	.....
10. Education	39,35,14,500	... ..
11. Medical, Health and Family Welfare Services	8,41,02,000	.....
12. Municipal Administration Housing and Urban Development	1,37,28,000	78,50,000
13. Labour and Employment	64,38,500	.....

No. and Name of Demand	Amount of Demand for Grant on Account submitted to the of the House	
	Revenue Rs.	Capital Rs.
14. Development of Tribal & Backward Classes	6,72,72,000	....
15. Food and Civil Supplies	63,72,000	2,39,68,500
16. Cooperation	1,27,88,000	70,83,000
17. Agriculture	5,32,83,500	1,84,20,000
18. Animal Husbandry and Veterinary including Dairy Farming	4,35,32,000	.. .
19. Forestry and Soil Conservation	4,62,30,000	
20. Community Development & ANP, IRDP and NREP	3,27,83,000	
21. Industries and Weights & Measures Department	3,09,90,000	1,81,31,500
22. Public Health Engineering	5,21,99,000	8,52,75,000
23. Power	16,97,15,500	18,37,50,000
24. Vigilance Department	12,42,000	...
25. Youth Affairs & Sports Department	1,55,09,000	.
26. Administration of Justice		63,64,500
27. Election	36,39,500	....
28. State Excise	86,65,000	.....
29. Sales Tax, other Taxes/Duties Commodities and Services	25,69,500	....
30. General Economic Services and Planning	1,84,09,000	....
31. Fire Protection and Control	33,20,000	.....
32. Jails	81,05,500	27,00,000
33. Home Guards	81,60,000	....
34. Rehabilitation	12,35,500	....

No. and Name of Demand	Amount of Demand for Grant on Account submitted to the of the House	
	Revenue Rs.	Capital Rs.
35. Stationery & Printing	55,63,500	...
36. Minor Irrigation	63,61,000	2,75,00,000
37. Fisheries	2,04,25,500	2,000
38. Panchayat	61,20,500	....
39. Sericulture	1,73,50,000	..
40. Irrigation & Flood Control Department	5,88,56,000	19,68,75,000
41. Art and Culture	75,69,000	..
42. State Academy of Training	7,85,000	.....
43. Horticulture and Soil Conservation	2,15,19,000	7,50,000
44. Social Welfare Department	3,04,03,500	.....
45. Tourism	45,41,000	17,00,000
46. Science, Technology & Environment	83,56,000	

### LOK SABHA

List of Supplementary Demands for Grants (Manipur) for 1991-92 submitted to the vote of Lok Sabha

No. and Name of Demand	Amount of Demand for Grant on Account submitted to the of the House	
	Revenue Rs.	Capital Rs.
1. State Legislature	11,56,000	.....
2. Council of Ministers	5,36,000	.....
3. Secretariat	66,27,000	.....
4. Land Revenue, Stamps & Registration and District Administration	58,57,000	.....

<i>No. and Name of Demand</i>	<i>Amount of Demand for Grant on Account submitted to the of the House</i>	
	<i>Revenue Rs.</i>	<i>Capital Rs.</i>
5. Finance Department	6,01,54,000	43,22,000
6. Transport	1,000	.....
7. Police	3,51,30,000	.....
8. Public Works Department	.....	3,000
9. Information & Publcity	3,52,000	.....
10. Education	8,91,35,000	....
11. Medical, Health and Family Welfare Services	1,93,11,000	.....
12. Municipal Administration Housing and Urban Development	24,07,000	37,000
13. Labour and Employment	6,22,000	....
14. Development of Tribal & Backward Classes	3,16,35,000	....
15. Food and Civil Services	9,97,000	....
16. Cooperation	50,02,000	2,98.64,000
17. Agriculture	98,05,000	...
18. Animal Husbandry and Veterinary including Dairy Farming	1,17,35,000	.....
19. Forestry and Soil Conservation	1,74,24,000	.....
20. Community Development & ANP, IRDP and NREP	3,30,40,000	.....
21. Industries and Weights & Measures Department	3,000	37,72,000
22. Public Health Engineering	41,60,000	10,00,000
23. Power	35,45,000	....
24. Vigilance Department	53,000	.....

<i>No. and Name of Demand</i>	<i>Amount of Demand for Grant on Account submitted to the of the House</i>	
	<i>Revenue Rs</i>	<i>Capital Rs.</i>
25. Youth Affairs & Sports Department	8,06,000	. .
26. Administration of Justice		11,99,000 .....
27. Election	1,79,44,000	....
28. State Excise	12,28,000	....
29. Sales Tax, other Taxes/Duties Commodities and Services	2,60,000	....
30. General Economic Services	18,51,000	....
31. Fire Protection and Control	23,74,000	....
32. Jails	5,40,000	....
33. Home Guards	33,99,000	....
36. Minor Irrigation	40,98,000	....
37. Fisheries	95,31,000	....
38. Panchayat	35,27,000	....
39. Sericulture	16,68,000	....
40. Irrigation & Flood Control Department	.....	60,00,000
42. State Academy of Training	4,52,000	....
43. Horticulture and Soil Conservation	24,35,000	....
44. Social Welfare Department	1,29,50,000	....
45. Tourism	.....	18,29,000

[*Translation*]

**SHRI SANTOSH KUMAR GANGWAR** (Bareilly): Mr. Chairman, Sir, if the Government announces to include Manipur language in the Eighth Schedule of the Consti-

tution, I think the entire House will agree to it.

**SHRI MADAN LAL KHURANA** (South Delhi): These are the feelings of all the members of the House and I request that

Manipuri language should be included in the eighth Schedule of the Constitution. (*Interruptions*)

MR. CHAIRMAN: First of all, I want to say that the Private Members' Bills were to be taken up at five minutes past four O'Clock and two and a half hours are allotted for them. We will take up the Manipur Budget and after that Private Members' Bills can be taken up.

(*Interruptions*)

MR. CHAIRMAN: Let me finish

(*Interruptions*)

MR. CHAIRMAN: If you gentlemen speak one by one, I will give a chance to everybody. But if everybody starts speaking at the same time, then it is a total waste of time.

SHRI SAIFUDDIN CHOUDHURY (Katwa): What are demanding from the Government is this: for long an agitation has been going on for the inclusion of Manipuri language in the Eighth Schedule of the Constitution. Delegations have come here. They are camping here. All party delegations have also come. It is a very sentimental and emotional issue. Will the Minister give a categorical assurance that they are going to sympathetically consider the demand of the people of Manipur which is supported by the democratic forces in the country?

[*Translation*]

SHRI MOHAN SINGH (Deoria): Mr. Chairman, Sir, in order to include Manipuri language in the Eighth Schedule of the Constitution.

MR. CHAIRMAN: You are repeating what Shri Saifuddin has stated.

SHRI MOHAN SINGH: I am supporting his point. (*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE (Botpur): She has given two cut motions."

MR. CHAIRMAN: What is the point?

SHRIMATIMALINIBHATTACHARAYA (Jadavpur): This is about a popular government in Manipur. It is a matter of serious concern and sorrow for us that the freedom loving people of Manipur who resisted the British invasion for such a long time in the days long past, are now being constrained to a situation where they cannot pass their own Budget and the Budget has to be passed through Parliament. So, as soon as possible, this situation should be rectified and through a proper democratic process, a democratically elected Government should come to Manipur and the kind of horse trading which is the cause of these shifting things in the Government and these uncertainties in the Government, which is totally undemocratic, which is a perversion of democracy, must stop.

This is our demand.

And our second demand is about the inclusion of Manipuri language in the Eighth Schedule of the Constitution. (*Interruptions*)

MR. CHAIRMAN: That point has already been made. Now, Shrimati Dil Kumari Bhandari.

SHRI DIL KUMARI BHANDARI (Sikkim): Mr. Chairman, Sir, I rise to apprise the House about a very serious matter. The people of Manipur have stopped paying taxes including water and electricity bills-as civil disobedience-in support of the demand for the inclusion of their language in the Eighth Schedule of the Constitution.

Here, we are going to discuss the Budget of Manipur. I would like to say that not only funds are important to develop any State of the country but also emotional assimilation of the people of the country is also

641 Manipur Budget, CHAITRA 7, 1914 (SAKA) 1992-93; and Suppl. 642  
Gen. Discussion; Demands for Demands for grants (Manipur),  
grants on Account (Manipur), 1991-92  
[Sh. Dil Kumari Bhandari]

equally important. So, I support the views expressed by Shri Madanlal Khurana and other hon. Members.

I also would like to ask the Treasury Bench to assure us that this very rich language of Manipuri along with Nepali language would be included in the Eighth Schedule of the Constitution.

SHRI HARISH NARAYAN PRABHU ZANTYE (Panaji): Sir, we are all pressing for the inclusion of Manipuri, Konkani and Nepali languages in the Eighth Schedule of the Constitution. Konkani language is not only the language of Goa, but it is the language of Konkani region of Maharashtra, Karnataka and Kerala. This is a demand not only from Goa but from Konkani region of Maharashtra, Karnataka and Kerala.

I request the Government to consider the inclusion of all these three languages in the Eighth Schedule of the Constitution. (Interruptions)

SHRI AMAR ROYPRADHAN (Cooch Behar): Sir, it is a long standing demand of the people of Manipur and Sikkim that Manipuri and Nepali languages should be included in the Eighth Schedule of the Constitution. (Interruptions) Konkani language also should be included in the Eighth Schedule of the Constitution. (Interruptions) I want to know from the Government whether these three languages will be included in the Eighth Schedule of the Constitution or not. (Interruptions).

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Chairman, Sir, my cut motion is on number one. I would like to make a request in this connection.

MR. CHAIRMAN: The Hon. Minister has assured you about your cut motion. Are you not satisfied with that?

SHRI GIRDHARI LAL BHARGAVA: Mr.

Chairman, Sir, how did the hon. Minister know my feelings. Does he practise magic? Bhartiya Janata Party also demands the inclusion of Manipuri Language in the Eighth Schedule of the Constitution and the hon. Minister should accept it.

The second demand of our party is that how long will the President's rule last in Manipur. There is a saying that a nephew of seven uncles has always to sleep hungry. I mean to say that seven parties cannot be united. It is a separate issue if the Government wants to continue the President's rule in Manipur for ever. But democracy should be restored and elections for Manipur legislative Assembly should be held there. The hon. Minister should accept these two demands of Bhartiya Janata Party.

[English]

SHRI YAIMA SINGH YUMNAM (Inner Manipur): Mr. Chairman, Sir, I am really grateful to the hon. Members of this House for having expressed in favour of the Manipuri, Nepali and Konkani languages, particularly the Manipuri language.

I was sitting on dhama since morning, organised by a forceful organisation of Manipur Students Union, here in Delhi. I was there since morning and in the afternoon also I took your leave saying that I was going there for court arrest. I was there but since I wanted to take part in this debate, so I have come back.

Since the Manipur Budget has to be passed today, I am prepared to shorten my speech to 5-6 minutes.

Many hon. Members of the House have expressed so sympathetically in favour of Manipuri language. I have nothing to add but to say that I am carried away by emotion and I do not know how to repay my debt to those hon. Members who have stood for Manipuri language. I am expecting that the inclusion of Manipuri, Nepali and Konkani language in the Eighth Schedule of the constitution.

I also express my gratefulness to the



hon Members of this House belonging to different political parties, including the Congress Party (*Interruptions*).

MR. CHAIRMAN: You are speaking for Manipuri language or for Manipuri and Nepali both?

SHRI YAIMA SINGH YUMNAM: Manipuri, Nepali and Konkani, because I require their votes when the Bill comes up.

Maliniji has very sympathetically expressed the desire of including the Manipuri language in the Eighth Schedule, praising the valour of the people of Manipur who fought the British imperialism in the past.

Now I come to a very important point. As you know, Sir, this budget should have been placed before the Manipur Assembly, but it is brought here. The circumstances that led to presenting the budget here is very obvious. The House knows it very well that President's rule was imposed in Manipur on 7th January, 1992 because the Government prevailing at that time, that is, the Government of the United Legislature Front was dismissed. The reason was that according to the result of the last general elections, the twenty six congress MLAs were not going to form the government. There were 34 MLAs of the United Legislature Front, which included the Left Parties, the National Front parties and the Manipur People's Party. But unfortunately, after nearly ten months, some MLAs defected from the ULF and as a result of that, the government was dismissed and the President's rule was imposed. But up-till now, the Assembly is kept in animated suspension only for installing the Congress (I) government in Manipur. Otherwise there is no other reason. Now I am demanding that it is the best time for having a fresh mandate from the people. It will be the best way. Otherwise, if the Congress (I) government is installed in Manipur, it will give a very bad name to Congress (I) is engineering defection to see that the Congress (I) government can be installed in Manipur.

It will bring a bad name. During the course of reply in the debate on this subject

last time it was mentioned that the present situation in Manipur, particularly in respect of law and order, is not congenial. I would like to say that the law and order situation in Manipur is perfectly all right. It is very calm. The law and order situation is maintained perfectly.

The natural climate also is very good and it is best and proper time for having a fresh election there. In case then Government thinks that it is not proper time for election, then let a popular ministry of United Legislature Front be restored in Manipur. What is the harm in doing so? I am sure that if the U.L.F. is given a chance, it will prove its majority on the floor of the Assembly and will survive. So, my demand would be for holding a fresh election in Manipur immediately or in case election cannot be held, the Government of the U.L.F. be restored. That is my humble submission to this House.

As regards the Budget, I have already said that it is only the proverbial old wine in new bottle. There is nothing new for Manipur. I need not say much as regards the Budget provision because I am quite against it. I am not happy with the funds provided for the State of Manipur.

I conclude with these words. It is my duty to oppose the motion.

SHRI CHITTA BASU (Barasat): Sir, when will the Private Members' Business be taken up?

MR. CHAIRMAN: Immediately after this, the Private Members' Business will be taken up for two and a half hours. Now Prof. Kamson.

PROF. M. KAMSON (Outer Manipur): Mr. Chairman, Sir, I thank all the Members who have supported for the inclusion of Manipuri, Konkani and Nepali languages in the VIII Schedule of the Constitution. I also support it because there has been lot of agitations in my state pertaining to this matter. I would like to briefly mention a few facts for the benefit of the Members of this august House. Some time ago, in our informal meet-

[Prof. M. Kamson]

ing with the hon. Prime Minister, the hon. Prime Minister was telling something of evolving a sort of criterion to test the standard of the language for inclusion in the VIII Schedule of the Constitution. I would request the Government to consider the proposal and if they are thinking on those lines, the test of the language may be done as soon as possible.

Secondly, as regards the demand from the hill people of Manipur, I have to submit a few details. 90 per cent of the total area of Manipur is hill area consisting of five hill districts. They have been demanding for the last 20 years for the Hill District Autonomous Council. I think it should be given so that the imbalance of development is cured there.

I want to say a few words about the pattern of the flow of funds in Manipur, particularly in the hill areas. 90 per cent of the total area of the State gets only 30 per cent of the funds. Therefore, the imbalance is there. The backwardness in this area is increasing. Therefore, in order to cure this, the only constitutional instrument that we got is through the VI Schedule which is an instrument for socio-economic development. Therefore, this is the only means for the development of tribal and backward areas.

Thirdly, I would like to say that in addition to the above problems, there are other problems in Manipur which are regarding insurgency and law and order problems. I think only a popular government can deal those matters properly. The present rule cannot deal these problems properly. Therefore, my request is that a popular government must be installed there very quickly and very soon. But I disagree with the Members of the Opposition who are asking for dissolution of the Assembly. In these circumstances, if a government is to be installed there, it is only the Congress Party that can do it.

Out of 60 Members in the House the Congress has 38 solid Members for the last three months waiting from the Centre to install the Government there. The other

parties who claim themselves to be in majority have got only 22 Members as ULF and they are all continuation of as different parties.

I disagree with Members of the Opposition demanding for the discussion of the Assembly. It is not necessary. Of course, we are not afraid, the Congress is not afraid of election, we are sure of getting the majority, but in the present situation, it is not necessary to hold election when the country is facing bad economic condition and when the law and order situation there is bad and still the Assembly has to go for another three years. Therefore, I request that the Congress Party which is in majority there should be invited to form the Government. In the March 1990 election the Congress won 26 seats in the House of 60. But the Governor invited the eleven Member Party, the Manipur People's Party, to form the Government. That has caused all the problems that we are facing now. Therefore, I request that the Government should immediately instal the Congress Government in Manipur and if this Government comes there, definitely all the problems will be dealt with by themselves.

In the end, I urge upon the Central Government that Manipur be included in the Eighth Schedule and autonomous Hill District Councils for the hill areas under the Sixth Schedule of the Constitution be conceded and the Congress Government be installed there as soon as possible.

PROF. RASA SINGH RAWAT (Ajmer): Mr. Chairman, Sir, through you, I would like to submit that North Eastern border areas of North Eastern states are very sensitive. The situation of Manipur, Tripura, Nagaland or Arunachal Pradesh is such as a small error or negligence on our part can make it horrible and explosive any time. In this respect, we cannot forget the Nagaland issue.

Mr. Chairman, Sir, through you I would like to say that I honour the feelings of the people of Manipur. The people of Manipur has been agitating continuously for 3-4 months. In the name of Hindi, many Hindi schools have been closed down. Do Hindi speaking people not like Manipuri? Bhartiya Janata

Party has strongly been demanding the inclusion of Manipuri Language in the Eighth Schedule of the Constitution like other languages of the Union of India and is inclined to give it equal status. Thus respecting the feelings of the people of Manipur, Manipur language should be given an honourable place in the Eighth Schedule of the Constitution. It will be in the interest of the nation.

Mr. Chairman, Sir, Some political parties including the Congress are trying to create political instability in the North Eastern States by encouraging defection. It is not in the interest of the nation. The majority of the Government who is elected according to the wishes of the people should be tested in the legislative Assembly and not by centre's intervention, imposing the President's rule, encouraging defection or by horse trading. Indeed it has become a very common thing in the North Eastern States. The Government changes there frequently. Instability is being created there. It is also not proper for the border states like Manipur. A large number of refugees from Burma are entering Manipur as well as in other States too. Keeping in view all these things, the Government should make proper arrangements to form a popular Government in Manipur through holding election.

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRIGHULAM NABI AZAD): Sir, we respect and feelings of the people of Manipur and at the same time I have great respect and regard for the sentiments of the Members of the House from all the parties—BJP, Janata Dal, CPI, CPI(M), Forward Block, Congress, TDP and MPP.

As far as the regional languages are concerned and as far as the national languages are concerned, we, the Government of India, are always for the promotion of all sorts of languages. As far as Manipuri, Nepali and Konkani are concerned, we in the Government are for the promotion of all these languages and I have already requested, Sir, in the beginning itself that as far as the Manipuri language in particular is concerned,

I would definitely organise a meeting of hon. Members, particularly those who have given the cut motions, with the Home Minister so that we can discuss this issue at length and come to some conclusion. (Interruptions)

SHRI CHITTA BASU (Barasat): Mr. Chairman, Sir, this is not an assurance. There should be a specific assurance from the Minister of Parliamentary Affairs on behalf of the Government that the Government will bring forward a Bill for the inclusion of Manipur and Nepali languages in the Eighth Schedule of the Constitution; otherwise, he will be showing disrespect to the sentiments of the House. (Interruptions)

MR. CHAIRMAN: Mr. Chitta Basu, I think that is not correct. The Minister has categorically stated that he has taken note of the feelings of the House and he will arrange a meeting with the Home Minister to discuss it further and at this stage, the Minister is in no position to give an assurance that the Government will introduce a Bill to this effect.

(Interruptions)

SHRI CHITTA BASU: Sir, I want to go on record that the Minister is not honouring the sentiments expressed by all sections of the House and so I am walking out in protest against this.

At this stage, Shri Chitta Basu and some other hon. Members left the House.

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA: Mr. Chairman, Sir, the feelings of the people of Manipur have not been understood well. The hon. Minister should assure the House that Manipuri language will be included in the Eighth Schedule of the constitution. (Interruptions)

SHRI MOHAN SINGH: Mr. Chairman, Sir, the hon. Minister has not given any clear assurance. He is merely fencing with the

649 *Manipur Budget, Gen. Discussion; Demands for grants on Account (Manipur),* CHAITRA 7, 1914 (SAKA) 1992-93; and Suppl. 650 *Demands for grants (Manipur), 1991-92*

[Sh. Mohan Singh]

MR CHAIRMAN: He has expressed his views

issue. On behalf of our party, we walk out in protest.

*(Interruptions)*

On this stage Shri Mohan Singh and some other hon. Members left the House.

SHRI BHAGWAN SHANKAR RAWAT (Agra): We are walking out because the hon. Minister is not giving assurance. *(Interruptions)*

*(Interruptions)*

MR. CHAIRMAN: If one or two Members speak, everybody can listen properly. Shri Devendra Prasad Yadav, please express the views of your party.

*At this stage Shri Bhagwan Shankar Rawat and some other hon. Members left the House*

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) Mr Chairman, Sir, the hon. Minister has fenced with the original question of inclusion of Manipuri language in the Eighth Schedule of the Constitution. Assurance is not constructive answer rather is a negative attitude of the Government of Manipur. It has not been understood well. The hon. Minister should assure the House that Manipuri language will be included in the Eighth Schedule of the Constitution. *(Interruptions)*

*[English]*

SHRI SOBHANADREESWARA RAO VADDE (Vijaywada) Sir, I am also walking out in protest against the Government's attitude on this issue.

*At this stage Shri Sobhanadreeswara Rao Vadde and some other hon. Members left the House.*

MR. CHAIRMAN: Devendra Prasadji, you have expressed your views and the hon. Minister has given its answer.

SHRI YAIMA SINGH YUMNAM (Inner Manipur): Sir, I am also walking out in protest.

*At this stage, Shri Yaima Singh Yumnam left the House*

SHRI NITISH KUMAR (Barh) We boycott it and walk out.

SHRIMATI DIL KUMARI BHANDARI: Sir, I am also walking out.

*At this stage Nitish Kumar and some other hon. Members left the House*

*At this stage Shrimati Dil Kumari Bhandari left the House.*

*(Interruptions)*

SHRIMADANLAL KHURANA The hon. Minister is not giving any assurance. *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAMPOTDUKHE): Mr. Chairman, Sir, I request this hon. House to pass the Demands in respect of the State of Manipur.

MR. CHAIRMAN: He has expressed his views.

MR. CHAIRMAN: I shall now put the Demands for Grants on Account (Manipur) for 1992-93.

*(Interruptions)*

The question is :

SHRI GIRDHARI LAL BHARGAVA: Is the hon. Minister giving an assurance or not? *(Interruptions)*

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third

column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Manipur, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1993 in respect of the heads of demands entered in the second column there of against Demand Nos. 1 to 46."

*The motion was adopted.*

MR. CHAIRMAN: I shall now put the Supplementary Demands for Grants (Manipur) for 1991-92 to vote.

The question is:

"That the Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Manipur to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1992 in respect of heads of demands entered in the second column thereof against:

Denmand Nos. 1 to 33, 36 to 40 and 42 to 45."

*The motion was adopted.*

16.36 hrs.

#### MANIPUR APPROPRIATION

#### (VOTE ON ACCOUNT) BILL\* 1992

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): I beg to move for leave to introduce a Bill to provide for the

withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1992-93.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1992-93."

*The motion was adopted.*

SHRI SHANTARAM POTDUKHE: I introduce \*\* the Bill.

SHRI SHANTARAM POTDUKHE: I beg to move\*\*:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1992-93, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of a part of the financial year 1992-93, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: We will take up clause by clause consideration of the Bill.

The question is:

That Clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN: The question is:

\*Published in Gazette of India, Extraordinary, Part II, Sec. 2 dated 27.3.92.

\*\*Introduced moved with the recommendation of the President.